LOK SABHA DEBATES
(Original Version)

Ninth Session
(Seventeenth Lok Sabha)

(Vol. XIX contains Nos.1 to 10)

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NEW DELHI
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OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shrimati Rama Devi
Dr. (Prof.) Kirit Premjibhai Solanki
Shri Rajendra Agrawal
Shri Kodikunnil Suresh
Shri A. Raja
Shri P.V. Midhun Reddy
Shri Bhartruhari Mahtab
Shri N.K. Premachandran
Dr. Kakoli Ghosh Dastidar

SECRETARY GENERAL

Shri Utpal Kumar Singh
LOK SABHA DEBATES

Friday, July 29, 2022/ Sravana 7, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Dr. (Prof.) Kirit Premjibhai Solanki in the Chair]
At this stage Shri Benny Behanan, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.
*WRITTEN ANSWERS TO QUESTIONS

(Starred Question Nos. 181 to 200
Unstarred Question Nos. 2071 to 2137,
  2139 to 2194 and 2196 to 2300 )
  (Page No. 9-723)

**11:01 hrs**

The Lok Sabha then adjourned till Twelve of the Clock.

* Available in Master copy of Debate, placed in Library.
12:00 hrs

The Lok Sabha reassembled at Twelve of the Clock.

(Shri Rajendra Agrawal in the Chair)

... (व्यवधान)

12.0 ½ hrs

At this stage Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

12.01 hrs

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माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2 – श्री श्रीपाद येसो नाईक जी।

... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SHRIPAD YESO NAIK): Sir, I beg to lay on the Table:-

(1) A copy of the Notification No. IMU/HQ/ADM/Notification/2022/01 (Hindi and English versions) published in Gazette of India dated 21st June, 2022, relating to
ordinances 1 to 4 of 2022 on administrative and academic matters of Indian Maritime University under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

[Placed in Library, See No. LT 7248/17/22]

(2) A copy of the Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.319(E) in Gazette of India dated 27th April, 2022 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT 7249/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GEN. (RETD.) DR. V. K. SINGH): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

I. S.O.1765(E) published in Gazette of India dated 11th April, 2022, regarding amendment in the published fee notification bearing Ni. S.O. 1141(E) dated 07th March, 2019 for Six-laning of Hapur bypass to Moradabad section including Hapur Bypass to Moradabad section including Hapur bypass from Km 50.000 (Design Ch. Km 50.000) to Km 148.277 (Design Ch.Km 149.867) of the National Highway No. 24 (New NH -9) on DBFOT basis.
II. S.O.1767(E) published in Gazette of India dated 11th April, 2022, regarding user Fee Notification for section from design/existing chainage from km 25.00 to km 97.00 (except km 90 to km 91.4, km 93.0 to km 94.4 and km 96.5 to km 97.0. having length of 68.70 km) of NH 727 (Old NH-28 B) in the state of Bihar.

III. S.O.1926(E) published in Gazette of India dated 25th April, 2022, regarding user Fee Notification for four lane from Km.42.000 to Km.179.946 of Khed Sinnar Section of National Highway No 50 (New NH-60) in the State of Maharashtra.

IV. S.O.1927(E) published in Gazette of India dated 25th April, 2022, regarding user Fee Notification for Nashik to Peth from design Km 11.600 to Km 65.115 (existing km 11.600 to km 65.600) of (From Nashik Municipal corporation Border –Ramshej- Umarale-Karanjali-Peth-Gujarat state border) of National Highway No. 848 in the State of Maharashtra.

V. S.O.2032(E) published in Gazette of India dated 2nd May, 2022, regarding amendment user Fee Notification in Published fee notification bearing number S.O. 3759 (E) dated 14th September, 2021.
VI. S.O.2248(E) published in Gazette of India dated 17th May, 2022, regarding user Fee Notification for two lane with paved shoulder of Banari to Masania Kala village section from design kilometer 160.687 to design kilometer 216.334 (existing km 178.944 to km 241.553) of National Highway number 200 (New NH-49) in the State of Chhattisgarh.

VII. S.O.2249(E) published in Gazette of India dated 17th May, 2022, regarding user Fee Notification for two lane with paved shoulder section on the type of vehicles specified in column (1) of Table 1 below for the use of Manjarsumbha to Chumbali Phata from design Km. 137+300 to Km. 169+472 (existing km 45+877 to km 13+689) section of NH-548D (Length – 32.172 Km) developed to two lane with paved shoulder /4 lane standards in the state of Maharashtra.

VIII. S.O.2428(E) published in Gazette of India dated 27th May, 2022, regarding user Fee Notification for Patgaon Khopoli section from design 43.783 to91.139 (Existing Km 44.933 to Km 92.908) of National Highway 548A in the State of Maharashtra.

IX. S.O.2607(E) published in Gazette of India dated 7th June, 2022, regarding user Fee Notification for four and more lane section of Ghaghra Bridge to Varanasi Section from design kilometer 240.340 to kilometer 263.360 (existing km 232.140 to km 253.760) and from design kilometer 281.840 to kilometer 299.350 (existing km 271.140 to km 287.950) of National Highway 233 (New NH-28) in the state of Uttar Pradesh.
X. S.O.2611(E) published in Gazette of India dated 7th June, 2022, regarding user Fee Notification for two lane with paved shoulder of Bhuj Khavda Dharmshala section from design kilometer 65.478 to kilometer 162.209 of National Highway number 341 in the State of Gujarat.

XI. S.O.2648(E) published in Gazette of India dated 9th June, 2022, regarding user Fee Notification for Ranchi-Mahulia Section from design kilometer 217.300 to kilometer 233.350 (existing km 217.300 to km 233.350) of National Highway Number 33 in the State of Jharkhand.

XII. S.O.2760(E) published in Gazette of India dated 15th June, 2022, regarding user Fee Notification for Alwar to Nuh Section from design kilometer 92.400 to kilometer 127.350 (existing km 92.400 to km 127.350) of National Highway 248A in the State of Rajasthan.

XIII. S.O.2891(E) published in Gazette of India dated 23rd June, 2022, regarding user Fee Notification for four lane of Kagal-Peth Section from design Km 592.240 to Km 658.00 (existing Km 592.240 to Km 658.00) of National Highway number 48 (Old NH-4 ) in the State of Maharashtra.

XIV. S.O.2890(E) published in Gazette of India dated 24th June, 2022, regarding user Fee Notification for four lane of Peth-Satara Section from design Km. 658.000 to Km. 725.000 (existing Km. 658.000 to Km. 725.000) of National Highway number 48(Old NH-4) in the State of Maharashtra.

XV. S.O.2892(E) published in Gazette of India dated 24th June, 2022, regarding user Fee Notification for from Km 0.000 to km 227.020 (starting
from 0.000 Km at Ismailabad (Gangheri) and ending at Km 227.020 at Narnaul bypass) (length 227.020 km) of National Highway No. 152D in the State of Haryana.

XVI. S.O.2942(E) published in Gazette of India dated 30\(^{th}\) June, 2022, regarding user Fee Notification for Shivnagar to Ambikapur section from design 163.400 to kilometer 215.800 of National Highway number 130 in the State of Chhattisgarh.

XVII. S.O.2984(E) published in Gazette of India dated 30\(^{th}\) June, 2022, regarding user Fee Notification for Vadape to Thane Section from design kilometer 539.500 to kilometer 563.00 (existing km 539.500 to km 563.00) of National Highway number 3 ( New NH 848) in the State of Maharashtra.

XVIII. S.O.3036(E) published in Gazette of India dated 4\(^{th}\) July, 2022, regarding user Fee Notification for four Lane of Bilaspur to Pathrapali Section from design kilometer 0.000 to kilometer 53.300 (existing kilometer 0.000 to kilometer 53.300) of National Highway number 111 (New NH-130) in the State of Chhattisgarh.

[Placed in Library, See No. LT 7250/17/22]

(2) A copy each of the following notifications (Hindi and English versions) issued under Section 109 of the Motor Vehicles Act, 1988:-


(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7251/17/22]

(4) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-


viii. S.O.3627(E) published in Gazette of India dated 6th September, 2021, constituting the National Road Safety Board to perform the functions assigned to them under the Act.


xx. The Central Motor Vehicles (4\textsuperscript{th} Amendment) Rules, 2022 published in Notification No. G.S.R.161(E) in Gazette of India dated 25\textsuperscript{th} February, 2022.


xxiii. The Central Motor Vehicles (5\textsuperscript{th} Amendment) Rules, 2022 published in Notification No. G.S.R.164(E) in Gazette of India dated 28\textsuperscript{th} February, 2022.

xxiv. The Central Motor Vehicles (6\textsuperscript{th} Amendment) Rules, 2022 published in Notification No. G.S.R.200(E) in Gazette of India dated 14\textsuperscript{th} March, 2022.

xxv. The Central Motor Vehicles (7\textsuperscript{th} Amendment) Rules, 2022 published in Notification No. G.S.R.233(E) in Gazette of India dated 31\textsuperscript{st} March, 2022.

xxvi. The Central Motor Vehicles (8\textsuperscript{th} Amendment) Rules, 2022 published in Notification No. G.S.R.272(E) in Gazette of India dated 5\textsuperscript{th} April, 2022.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 7252/17/22]

(6) A copy of the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.465(E) in Gazette of India dated 22\textsuperscript{nd} June, 2022 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

[Placed in Library, See No. LT 7253/17/22]

(7) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.467 in Gazette of India dated 24\textsuperscript{th} June, 2022 under sub-section (3) of Section 9 of the National Highways Act, 1956.

[Placed in Library, See No. LT 7254/17/22]

(8) A copy each of the following notifications (Hindi and English versions) issued under sub-section (2) of Section 1 of the Motor Vehicles Act, 1988:-

i. S.O.691(E) published in Gazette of India dated 15\textsuperscript{th} February, 2022, appointing the 15\textsuperscript{th} day of February, 2022 as the date on which Section 44 of the Motor Vehicles (Amendment) Act, 2019 shall come into force.

ii. S.O.859(E) published in Gazette of India dated 25\textsuperscript{th} February, 2022, appointing the 1\textsuperscript{st} day of February, 2022 as the date on which Sections,
mentioned therein, of the Motor Vehicles (Amendment) Act, 2019 shall come into force.

[Placed in Library, See No. LT 7255/17/22]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेधवाल): महोदय, श्री कृष्ण पाल जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) जम्मू-कश्मीर संघ-राज्यक्षेत्र और लद्दाख संघ-राज्यक्षेत्र के लिए संयुक्त विधित विनियमाक संशोधन, जम्मू के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखें।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

(3) विधित अधिनियम, 2003 की धारा 179 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

(एक) केंद्रीय विधित विनियमाक संशोधन (अंतरराज्यीय पारंपरिक और वित्त परियोजनाओं) विनियम, 2018 जो 24 मई, 2022 के भारत के राजपत्र में अधिसूचना सं. एल-7/105(121)/2007-सीईआरसी में प्रकाशित हुए थे तथा जो कतिपय शर्तों के अध्यधीन 01.05.2022 से प्रभावी होंगे।
(दो) केंद्रीय विद्युत विनियामक आयोग (नवीकरणीय ऊर्जा उत्पादन के लिए नवीकरणीय ऊर्जा प्रमाण-पत्रों हेतु निबंधन और शास्त्र) विनियम, 2022 जो 24 मई, 2022 के भारत के राजपत्र में अधिसूचना सं. आर-14026(11)/1/2022-सीईआरसी में प्रकाशित हुए थे।

(तीन) विद्युत (विलंब भुगतान अधिभाष और संबंधित मामले) नियम, 2022 जो 3 जून, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 416(अ) में प्रकाशित हुए थे।

(चार) विद्युत (उपभोक्ताओं के अधिकार) संशोधन नियम, 2022 जो 21 अप्रैल, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 306(अ) में प्रकाशित हुए थे।

(पांच) विद्युत (हरित ऊर्जा मुक्त पहुँच द्वारा नवीकरणीय ऊर्जा को प्रोत्साहन) संशोधन नियम, 2022 जो 6 जून, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 418(अ) में प्रकाशित हुए थे।

(4) उपर्युक्त (3) की मद सं. (एक) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दासने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7257/17/22]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, प्रो. एस.पी. सिंह बघेल जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ।

(1) नई दिल्ली अंतरराष्ट्रीय माध्यमिक केंद्र अधिनियम, 2019 की धारा 32 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
(एक) नई दिल्ली अंतरराष्ट्रीय माध्यमस्थम केंद्र (अध्यक्ष और पूर्णकालिक सदस्यों को संदेह वेतन और भत्ता तथा निबंधन और शर्तें) नियम, 2022 जो 13 जून, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 442(अ) में प्रकाशित हुए थे।

(दो) नई दिल्ली अंतरराष्ट्रीय माध्यमस्थम केंद्र (लेखाओं के वार्षिक विवरण का प्ररूप) नियम, 2022 जो 21 जून, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 464(अ) में प्रकाशित हुए थे।

(तीन) नई दिल्ली अंतरराष्ट्रीय माध्यमस्थम केंद्र (पंजीयक, काउंसेल तथा अन्य अधिकारियों और कर्मचारियों के पदों की संख्या और भत्ती) नियम, 2022 जो 24 जून, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 469(अ) में प्रकाशित हुए थे।

(चार) नई दिल्ली अंतरराष्ट्रीय माध्यमस्थम केंद्र (अंशकालिक सदस्यों को संदेह यात्रा और अन्य भत्ते) नियम, 2022 जो 24 जून, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 470(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7258/17/22]

(2) माध्यमस्थम और सूलह अधिनियम, 1996 की धारा 84 की उप-धारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

(एक) भारतीय माध्यमस्थम परिषद (अध्यक्ष और सदस्यों को संदेह वेतन और भत्ते तथा निबंधन और शर्तें) नियम, 2022 जो 9 जुलाई, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 527(अ) में प्रकाशित हुए थे।

(दो) भारतीय माध्यमस्थम परिषद (मुख्य कार्यकारी अधिकारी की सेवा की आर्थिक नियुक्ति तथा अन्य निबंधन और शर्तें) नियम, 2022 जो 9 जुलाई, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 528(अ) में प्रकाशित हुए थे।
तीन) भारतीय माध्यमिक परिषद (अंशकालिक सदस्यों को संदेह यात्रा और अन्य भलते) नियम, 2022 जो 9 जुलाई, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 529(अ) में प्रकाशित हुए थे।

चार) भारतीय माध्यमिक परिषद (अधिकारियों और अन्य कर्मचारियों की संख्या, उनकी अहंताएं, नियुक्ति तथा अन्य निबंधन और शर्त) नियम, 2022 जो 9 जुलाई, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 530(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7259/17/22]

(3) लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 169 की उप-धारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

(एक) निर्वाचकों का पंजीकरण (संशोधन) नियम, 2022 जो 17 जून, 2022 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 2802(अ) में प्रकाशित हुए थे तथा उनका एक शुद्धिपत्र जो 18 जून, 2022 की अधिसूचना सं. का.आ. 2811(अ) में प्रकाशित हुआ था।

(दो) निर्वाचनों का संचालन (दूसरा संशोधन) नियम, 2022 जो 17 जून, 2022 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 2804(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7260/17/22]

माननीय सभापति: आइटम नंबर 6 – श्री भानु प्रताप सिंह वर्मा जी।

... (व्यवधान)

माननीय सभापति: क्या भानु प्रताप जी बोल रहे हैं?

... (व्यवधान)

माननीय सभापति: आइटम नंबर 6 – श्री मेघवाल जी।

... (व्यवधान)
संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): सर, 6 नंबर बाला बोलना है। क्या करें, सोनिया गांधी जी माफ़ी नहीं माँग रही हैं।... (व्यवधान) उन्हें माफ़ी माँग लेनी चाहिए।... (व्यवधान)

माननीय सभापति: मेघवाल जी, आप बोलिए।

... (व्यवधान)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, श्री भानु प्रताप सिंह वर्मा जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1 (ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) ओमनीबस औद्योगिक विकास निगम दरभंगा एवं दीव तथा दादरा एवं नगर हवेली लिमिटेड, नानी दमन के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) ओमनीबस औद्योगिक विकास निगम दरभंगा एवं दीव तथा दादरा एवं नगर हवेली लिमिटेड, नानी दमन के वर्ष 2020-2021 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7261/17/22]

(3) (एक) महात्मा गांधी ग्रामीण औद्योगिकीकरण संस्थान, वर्ष 2017-2018 से 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
(दो) महात्मा गाँधी ग्रामीण औद्योगिकीकरण संस्थान, वर्ष 2017-2018 से 2020-2021 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिंदी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले चार विवरण (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7262/17/22]

(5) सूक्ष्म, लघु और मध्यम उद्यम विकास अधिनियम, 2006 की धारा 9 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

(एक) सूक्ष्म, लघु और मध्यम उद्यम निधि (संशोधन) नियम, 2022 जो 24 मई, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 389(अ) में प्रकाशित हुए थे।

(दो) सूक्ष्म, लघु और मध्यम उद्यम विकास (सूचना प्रस्तुत करना) (संशोधन) नियम, 2022 जो 19 मई, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 358(अ) में प्रकाशित हुए थे।

(तीन) सूक्ष्म, लघु और मध्यम उद्यम विकास (सूचना प्रस्तुत करना) नियम, 2016 जो 1 अगस्त, 2016 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 750(अ) में प्रकाशित हुए थे।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7263/17/22]
THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. MURALEEDHARAN): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Passports Act, 1967:-


xv. G.S.R.732(E) published in Gazette of India dated 17th October, 2014, exempting the passport holders whose passports got damaged or lost due to flood in the State of Jammu and Kashmir in September, 2014 from payment of Passport fees, subject to certain conditions.

xvi. G.S.R.195(E) published in Gazette of India dated 17th March, 2015, withdrawing the exemption granted to the citizens of India as
members of the crew and tindals of sailing vessels with effect from 1st June, 2015, subject to certain conditions.

xvii. G.S.R.272(E) published in Gazette of India dated 3rd March, 2016, exempting the passport holders whose passports got damaged or lost due to flood in the State of Tamil Nadu in November, 2015 from payment of Passport fees, subject to certain conditions.


xix. G.S.R.723(E) published in Gazette of India dated 22nd July, 2016, delegating the power to issue passports for a period of one year at a time to persons of Indian origin residing in the Republic of Union of Myanmar holding Foreigners Registration Certificates issued by the Government of the Republic of the Union of Myanmar to Embassy of India, Yangon.


xxi. S.O.4966(E) published in Gazette of India dated 25th September, 2018, exempting passport fee for such passport holders whose passports got damaged or lost due to flood in the State of Kerala in August, 2018, subject to certain conditions.
xxii. G.S.R.756(E) published in Gazette of India dated 11th December, 2020, regarding waive off Emergency Certificate fees during the grace period announced by Government of Oman, subject to certain conditions.

xxiii. G.S.R.35(E) published in Gazette of India dated 20th January, 2021, regarding waive off Emergency Certificate fees during the period of Amnesty scheme announced by the Government of Oman, subject to certain conditions.

xxiv. S.O.515(E) published in Gazette of India dated 8th February, 2022, exempting payment of passport fee by those passport holders whose passports have been lost or damaged due to tropical cyclone “Shaheen” in Oman, subject to certain conditions.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7264/17/22]
(2) भूमिगत रेल (संकर्म सन्निर्मण) अधिनियम, 1978 के अंतर्गत का.आ.3218(अ) जो 18 जुलाई, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो कानपुर मेट्रो रेल परियोजना के गलियारा-1 और गलियारा-2 के संरेखण (अलाईनमेंट) के बारे में है।

(3) भूमिगत रेल (संकर्म सन्निर्मण) अधिनियम, 1978 के अंतर्गत का.आ.3219(अ) जो 18 जुलाई, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आगरा मेट्रो रेल परियोजना के गलियारा-1 और गलियारा-2 के संरेखण (अलाईनमेंट) के बारे में है।

[Placed in Library, See No. LT 7265/17/22]
रक्षा मंत्रालय में राज्य मंत्री तथा पर्यटन मंत्रालय में राज्य मंत्री (एडवोके अजय भट्ट): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) (एक) नेहरू पर्वतारोहण संस्थान, उत्तरकाशी के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखाप्रीशिक्त लेखे।

(दो) नेहरू पर्वतारोहण संस्थान, उत्तरकाशी के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7266/17/22]

(3) (एक) राष्ट्रीय पर्वतारोहण और संबद्ध खेल संस्थान, दिल्ली के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखाप्रीशिक्त लेखे।
(दो) राष्ट्रीय पर्वतारोहण और संबंध खेल संस्थान, दिराग के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण).

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण).

[Placed in Library, See No. LT 7267/17/22]

(5) (एक) हिमालयी पर्वतारोहण संस्थान, दार्जिलिंग के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेख।

(दो) हिमालयी पर्वतारोहण संस्थान, दार्जिलिंग के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण).

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण).

[Placed in Library, See No. LT 7268/17/22]

(7) नौसेना अधिनियम, 1957 की धारा 9(2) के अंतर्गत जारी अधिसूचना सं. का.नि.आ. 9 जो 23 जून, 2022 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा यह अधिसूचित किया गया था कि अधिसूचना में यथाविनिर्दिष्ट सेवा और विशेषज्ञाताओं की अपेक्षा के अनुसार, उसमें उल्लिखित शाखाओं में नाविकों के रूप में महिलाएं भारतीय नौसेना में नामांकन के लिए अर्हक होंगी, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण).

[Placed in Library, See No. LT 7269/17/22]
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Gorakhpur, for the years 2018-2019 to 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical
Sciences, Gorakhpur, for the years 2018-2019 to 2020-2021.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7271/17/22]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Guwahati, for the years 2019-2020 and 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Guwahati, for the years 2019-2020 and 2020-2021.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7272/17/22]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhatinda, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhatinda, for the year 2019-2020.
(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 7273/17/22]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bilaspur, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bilaspur, for the year 2019-2020.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 7274/17/22]

(9) A copy of the Drugs (5th Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.502(E) in Gazette of India dated 1st July, 2022, under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library, See No. LT 7275/17/22]

(10) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-


[Placed in Library, See No. LT 7276/17/22]

(11) A copy each of the following Notifications (Hindi and English versions) under Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021 and Section 52 of the Surrogacy (Regulation) Act, 2021:-

i. S.O.1907(E) published in Gazette of India dated 21st April, 2022, notifying the establishment of the National Assisted Reproductive Technology and Surrogacy Registry under Department of Health Research for the purposes of the Appropriate Authority in respect of each UT at Central Government level for Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021.

ii. S.O.2073(E) published in Gazette of India dated 4th May, 2022, notifying the Appropriate Authority in respect of each UT for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.

iii. S.O.2074(E) published in Gazette of India dated 4th May, 2022, notifying the UT Board in respect of each UT at Central Government level for the purposes of the Assisted Reproductive Technology
(Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.

iv. S.O.2075(E) published in Gazette of India dated 4th May, 2022, notifying the UT Board in respect of each UT with Legislature for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.


[Placed in Library, See No. LT 7277/17/22]

(12) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021:-


ii. S.O.2317(E) published in Gazette of India dated 19th May, 2022, regarding omission of work ‘ex-officio’ from Section 17 of the Surrogacy (Regulation) Act, 2021.

[Placed in Library, See No. LT 7278/17/22]
(13) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-


(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (13) above.

[Placed in Library, See No. LT 7279/17/22]
THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF AYUSH

(DR. (PROF.) MAHENDRA MUNJAPARA): Sir, I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2020-2021.
(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7281/17/22]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Sowa Rigpa, Leh, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Sowa Rigpa, Leh, for the year 2020-2021.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7282/17/22]
MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:

‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 28th March, 2022 adopted the following Motion in regard to the Committee on Welfare of Other Backward Classes (OBCs):

“That this House resolves that the Rajya Sabha do join the Committee of both the Houses on Welfare of Other Backward Classes (OBCs) for the term of one year beginning from the date of the first sitting of the Committee, and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten Members from amongst the Members of the House to serve on the said Committee.”

2. I am further to inform the Lok Sabha that as a result of the election process initiated pursuant to the above Motion, nine Members of Rajya Sabha were elected to the said Committee and their names were communicated to the Lok Sabha through a Message dated the 1st April, 2022 from the Rajya Sabha.

3. The election process to fill up the remaining one vacancy in the Committee having been also completed, Shri Ram Nath Thakur, Member, Rajya Sabha has been duly elected to the said Committee.’
12.04 hrs

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES
Study Visit Report

श्री अजय टटा (अल्मोड़ा): महोदय, मैं अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति का 21 अप्रैल, 2022 से 26 अप्रैल, 2022 तक अगाली, कोची, कुर्म और बेंगलुरु का अध्ययन दौरा प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.04 ½ hrs

STANDING COMMITTEE ON INDUSTRY
317th Report

श्री बिद्यूत बरन महतो (जमशेदपुर): महोदय, मैं भारी उद्योग मंत्रालय से संबंधित ‘इलेक्ट्रिक और हाईब्रिड मोबिलिटी – ऑटोमोबाइल उद्योग में संभावनाएं और चुनौतियां’ के बारे में उद्योग संबंधी स्थायी समिति के 309वें प्रतिवेदन में अतिरिक्त सिफारिशों, टिप्पणियों पर सरकार द्वारा की-गई-कार्यवाह संबंधी 317वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।
STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations/observations contained in the 315th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-2023) pertaining to the Ministry of Culture*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEHWAL): Sir, I would like to lay a statement regarding the status of implementation of the recommendations/observations contained in the 315th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-2023) pertaining to the Ministry of Culture.

* Laid on the Table and also placed in Library. See No. LT 7245/17/22
12.05 ½ hrs

(ii) (a) Status of implementation of the recommendations/observations contained in the 9th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations/observations contained in the 2nd Report of the Committee on Demands for Grants (2019-2020) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers*


* Laid on the Table and also placed in Library. See No. LT 7246/17/22
(b) Status of implementation of the recommendations/observations contained in the 13th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations/observations contained in the 6th Report of the Committee on Demands for Grants (2020-2021) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Bhagwanth Khuba, I would like to lay a statement regarding the status of implementation of the recommendations/observations contained in the 13th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations/observations contained in the 6th Report of the Committee on Demands for Grants (2020-2021) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

* Laid on the Table and also placed in Library. See No. LT 7247/17/22
BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, the 1st of August, 2022 will consist of:

1. Consideration of any items of Government Business carried over from today’s order paper: [it contains: - Consideration and passing of the Wild Life (Protection) Amendment Bill, 2021.]
3. Consideration and passing of the following Bills after their introduction:
   (i) The Central Universities (Amendment) Bill, 2022;
   (ii) The New Delhi International Arbitration Centre (Amendment) Bill, 2022;
   (iii) The Competition (Amendment) Bill, 2022; and
(i) Regarding establishment of Electric Loco Periodical Overhauling Workshop in Kalahandi Parliamentary Constituency, Odisha

Shri Basant Kumar Panda (Kalahandi): My constituency Kalahandi is known as the 'Ho State' of Odisha, which is home to the Nabarangapur and Kalahandi districts. These districts are famous for their natural beauty and are inhabited by tribal people. However, the people in the area are suffering from the lack of proper facilities and infrastructure. I am writing to request that the government should consider the construction of a new railway project "Electric Loco Periodical Overhauling Workshop" at a cost of Rs. 186.37 crore. The government has already acquired 328.35 acres of land for this purpose, out of which 141.07 acres will be transferred to the railway administration.

I request that this project be approved and that the railway administration should start work on it. This project is essential for the development of the country and for creating new employment opportunities.

... (Vedanta)

*Matters under Rule 377*

Mangniiy Sambhaliti: Niyam 377 ke aarthit jin mangniiy sadasyo ke vishay swarnikrut huye hain, ye kripaya sambha patel par rakhe den.

* Treated as laid on the Table.
(ii) Regarding four-laning of NH-11 from Jhunjhunu to Pacheri and construction of by-pass road at Chirawa and Singhana in Rajasthan

Shri Narendra Kumar (Jhunjhunu):

Regarding four-laning of NH-11 from Jhunjhunu to Pacheri and construction of by-pass road at Chirawa and Singhana in Rajasthan.

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Regarding four-laning of NH-11 from Jhunjhunu to Pacheri and construction of by-pass road at Chirawa and Singhana in Rajasthan.
(iii) Regarding non-payment of compensation to farmers of Jhansi district, Uttar Pradesh under Pradhan Mantri Fasal Bima Yojana

Shri Anurag Sharma (Jhansi): Maaananiy Pradhanmanti dhrara varsh 2016 me Pradhanmanti Fasal Bima Yojana prarambh ki gai thi jisska udeshya kroshk karo ko prakritik aapda too, kirit aur rogo ko parinamswarup adhishuchita fasal men se kisi ki viyakshata ki sthitity men se kisana ko bima kaveraj aur virity sahayata pradan karna hai. Iske liye kisana ko khirif fasalor ke liye 2 pratishat evam robh fasalor ke liye 1.5 pratishat ka samanya prrmiyam bhugtan kiyana jata hai.


Atha: Maaananiy Krsi mntree ji se anurodh hai ki upropect ke sambandh me aavashyak karyavahi hetai nirdeesh dena ki krupa kare.
(iv) Regarding establishment of ‘Khelo India’ Centres in Madha Parliamentary Constituency, Maharashtra

Shri Ranjeet Sinha Hindourav Naik Nimbalkar (Madha): Mere Madha Lok Sabha Nirvachan Ksetra me Maharastra ke sataraya aur Solapur zilao ke 6 vidhaya samtha ksetra hain jinke name hain - Madha, Karvala, Sangol, Malsirahs, Faltaun, aur man maharastra ke in sahi zilao v talukao mein khelaghat dhanka laabhaa nagaanya hain. In sahi zilao v talukao me kheloo India kendra sthapit karna ki awshakta hain taki is ksetra ke tahal viyeshat: In zilao ke praman vishaya se pratham vikas / Yuvaan vishaya ko chayna karna unhe aawshak prashashk pradhan kar rashtria v antarashtria sttar par aayojit prativigatiaao mein khelna ke liye teyara kiya jaa sakre. Aadharanii modii ji ke sashakt netruv me sarakar ne khelao ko badava dene ke liye puru desh mein 1000 zilaa sthariy kheloo India kendra sthapit karna ki nirnay liya hain tathaa is heteru pahale charaan me 100 zilao ki pahchan ki jaa rahi hain. At: Mere aapse anurodh hain ki mere nirvachan ksetra Madha ke sahi vidhaya samtha ksetraa mein kam se kam ek ek kheloo India kendra ke sthapana ki jaiye tathaa in kendraa mein sarakar dhaar paraa chayna ki sahi 14 khel vidhaao heteru awshak dhankaav sahyadrao sahih hatn sahi khelao mein prashashk kochoor dhaar prashashk sahyadroa uplabdh karayi jaiye. Is sbmanth me maine maninii khel mantri ji ko patra lihokar nirveden bhi kiya hain.
(v) Regarding construction of a road connecting Pratapgarh district headquarters in Rajasthan to Jaora in Madhya Pradesh

Shri S.P. Joshi (Chitrurd): Samsadik kshetra Chitrurd m Pratapgarh (Raj) jila ek jannata jalhaly kshetra hai, varman m Delhi se mumbai ke liye 8 len ekspresve ke nirmalan ho raha hai jo ki Pratapgarh jile ke pas se hi Madhyanadesh ke jaavra ke nikat se gujjar raha hai. Pratapgarh jile ko yadi is ekspresve ke nikatnam shahar jaavra tak sadak ke dhaara samprankh ho jata hai to Pratapgarhvasiyon ke liye sadak ke kshetra m yah ek jatiy samgat hogi. Is ekspresve ke jaavra se Pratapgarh jila mukhyalay aurod jiski durari lagbha 62 kilomitter hai waha ke liye ek rajmarg ke nirmalan hona shesh desh ta tha desh ki rajdhani Delhi ka amritik rajdhani mumbai se Pratapgarh ka siddha juddava ho jayegya, jispe yaha par shiksha udhyog evam rojgara ke abhsaro m vruddh hogi.
(vi) Regarding amendment of para 3.28 of guidelines on MPLADS to include disbursement of electric tri-cycle to differently-abled persons

Shri Bhagirath Choudhary (Ajmer):

Regarding a amendment of para 3.28 of guidelines on MPLADS to include disbursement of electric tri-cycle to differently-abled persons. The present rules of the disbursement of electric tri-cycle for differently-abled persons under the scheme of MPLADS have been in operation for the past 24 years. The tri-cycle was introduced in 2000, and since then, there has been a gradual increase in its usage. However, the rules have not been updated, and the disbursement of electric tri-cycle has been limited to manual/battery powered tri-cycles. The decline in the usage of manual/battery powered tri-cycles has been observed, and hence, a need for the revision of the rules has been felt.

Shri Bhagirath Choudhary (Ajmer) has written to the Honorable Minister of State for Environment, Forest & Climate Change, Ministry of Environment & Forests, Government of India, expressing the need for the amendment of para 3.28 of guidelines on MPLADS to include disbursement of electric tri-cycle to differently-abled persons.
(vii) Regarding Dholpur-Saramthura-Karauli-Gangapur City Railway Line Project

डॉ. मनोज राजोरिया (करौली-धौलपुर): धौलपुर – सरमथुरा – करौली - गंगापुरसिटी रेल परियोजना के प्रथम चरण धौलपुर से सरमथुरा तक गेज परिवर्तन (नैरोगेज से ब्रॉडगेज) के साथ - साथ ही इसके द्वितीय चरण से सरमथुरा से गंगापुरसिटी तक नवीन रेल लाईन बिछाने के कार्य को भी शीघ्र आरंभ किया जाए।
श्री संजय भाटिया (करनाल): यमुना एक्सप्रेसवे के नए खंड को हरियाणा के सोनीपत, पानीपत, करनाल व यमुनानगर के रास्ते हिमाचल प्रदेश के पौंटा साहिब तक विस्तारित किया जा सकता है। यूं तो यमुना नदी के साथ लगते इस मार्ग का लोग आज भी उपयोग कर रहे हैं। लेकिन दिल्ली से पौंटा साहिब तक लगभग 250 किलोमीटर लंबा यह मार्ग विद्यमान रूप से उच्च गुणवत्ता वाला राष्ट्रीय राजमार्ग बन जाए तो दिल्ली, हरियाणा, उत्तर प्रदेश, हिमाचल, पंजाब, उत्तराखंड सहित छह राज्यों के लोगों को इसका सीधा लाभ मिलेगा। ऐसा वैक्सिंक राजमार्ग बन जाने पर सेंड़ी वर्ष पुराने जीटी रोड पर यातायात का बोझ कम होगा। दुर्घटनाओं में कमी आएगी और समूचे क्षेत्र का अभूतपूर्व विकास होगा। किसानों व आम लोगों को लाभ मिलेगा। इससे पर्यटन और व्यापार के नए अवसर पैदा होंगे। साबरमती और गंगा नदी की तर्ज पर रिवरफ्रंट का विकास भी किया जा सकता है।
(ix) Need to install mobile towers to strengthen internet connectivity and telecommunication in Naxal-affected areas of Jamshedpur Parliamentary Constituency, Jharkhand

Shri Bibhut Baren Mahato (Jamshedpur): में सरकार का ध्यान एक अति महत्वपूर्ण विषय की ओर आकृत कराना चाहता हूँ। जमशेदपुर संसदीय क्षेत्र के अंतर्गत नकसल प्रभावित ग्रामीण सुन्दरवती क्षेत्रों में संचार व्यवस्था सुदृढ़ करने के लिए इंटरनेट कनेक्टिविटी एवं मोबाइल टावरों की स्थापना हेतु मे 2-3 वर्षों से लगातार प्रयास कर रहा हूँ परन्तु अभी तक सफलता नहीं मिल पायी है, जिसके कारण घाटिशला विधानसभा क्षेत्र के झोंटींजराणा, गुडाबांधा, हडियानमजियान, बहरागोड़ा विधानसभा क्षेत्र के चाकुलिया प्रखंड के अंतर्गत बुडीकानपुर, फलदोहा, दक्षिणासोल, जुगसलई विधानसभा क्षेत्र के पटमाद प्रखंड अंतर्गत जुडिस्हा, हुडमबिल, बोडाम, लाचलम, मुकुरडीह, भूईया सिनान एवं पोटका विधानसभा क्षेत्र के हुमुरिया प्रखंड अंतर्गत केंद्रहु, कंबांगाँधीह, कवाली के ग्रामीण इलाको में इंटरनेट कनेक्टिविटी एवं मोबाइल टावर नहीं रहने के कारण लगभग 74 हजार प्रधानमंत्री आवास योजना ऑनलाइन नहीं होने के कारण स्वीकृत नहीं हो पाया एवं जनवितरण प्रणाली की दुकानों पर राशन लाभार्थियों को मशीन का बटन नहीं दबने के कारण राशन लेने में, साथ ही यहाँ के लोग बात करने के लिए मोबाइल में भी टावर नहीं होने पर पेड़ों पर चढ़कर बात किया करते है। उपरोक्त स्थानों पर आज के डिजिटल इंडिया के युग में नेटवर्क एवं मोबाइल टावर नहीं होने के कारण जनता को नाना प्रकार की कठिनाइयों का सामना करना पड़ रहा है। अतः मैं गृह एवं संचार मंत्रालय, भारत सरकार से अनुरोध करता हूँ कि उक्त स्थानों पर संचार व्यवस्था सुदृढ़ करने के लिए इंटरनेट कनेक्टिविटी एवं मोबाइल टावरों की स्थापना करने की कृपा की जाय।
(x) Regarding Kosi Project in Bihar

Sri Ashok Kumar Yadav (Madhubani): The government is paying attention to the Kosi Project in Bihar, but the government wants to continue the Kosi Project even though it has not been completed. The Kosi Project has already been started, and thousands of hectares of land have been submerged, but water has not reached the fields of the farmers. The Kosi Project is named after the river Kosi, and it carries water from one place to another. Therefore, the government is asking farmers to carry out special measures and social practices that will benefit the farmers of Bihar.

(xi) Regarding Agnipath Scheme

SHRI HIBI EDEN (ERNAKULAM): Agnipath scheme for army recruitment, announced by the Government on 14th June, is not going to benefit Indian democracy in the long run. Agnipath will not provide a secure future to the unemployed youth of this country. Soldiers of our country deserve the best care from the Government. The attempt to reduce the burden of pensions by implementing temporary hiring of the youth under the scheme in the Army is not practical. This scheme neither assures job security nor pension another benefits. It seems that the Government is withdrawing from the welfare of our brave soldiers and the youth.


(xii) Regarding beneficiaries of Ujjwala Scheme

SHRI KURUVA GORANTLA MADHAV (HINDUPUR): The soaring inflation has badly hit the finances of the common citizens of the country, LPG Cylinders are available for as high as ₹ 1,000 in major metro cities across the country. The Government announced a subsidy of ₹ 200 per LPG cylinder for a maximum of 12 cylinders per year to the beneficiaries of the Ujjwala Yojana.

We appreciate the Central Government’s decision and are in complete support of it. However, it must be pointed out that such subsidy would cover only around 9 crores beneficiaries of the Ujjwala Yojana.

The announcement still excludes a large number of people belonging to lower middle and middle class who have suffered much in the last two years. Further, the subsidy is only limited to ₹ 200, which would effectively bring down the price of a domestic cylinder to around ₹ 800 at its current price.

Thus, I would seek urgent intervention of the Hon’ble Minister of Finance and request her to provide benefit of the LPG Subsidy to all the people who are actually in need of it and to further increase the subsidy from ₹ 200 to at least ₹ 400.
(xiii) Regarding financial assistance for farmers affected by heavy rains

Shri. Shrikrishna Aapne Bapre (Maharashtra): In Maharashtra, financial assistance is provided by the government to farmers who have suffered losses due to heavy rains. The government has decided to provide financial assistance to farmers whose crops have been affected by the heavy rains, as a result of which many farmers have suffered losses. The government has decided to provide financial assistance to farmers to compensate for their losses. The government has decided to provide financial assistance to farmers to compensate for their losses, as long as the losses are less than the amount of financial assistance that the government is willing to provide. If the losses exceed the amount of financial assistance that the government is willing to provide, the government is willing to provide the farmers with such assistance, as soon as the government is willing to provide the farmers with such assistance. The government is willing to provide the farmers with such assistance, as soon as the government is willing to provide the farmers with such assistance, as long as the farmers have suffered losses due to heavy rains.

Mahanirbhay Sambhavit: Kripaya shant hote jaiye. Kripaya apani seat par vapas jaiye.

...(Vivadhan)

Mahanirbhay Sambhavit: Kripaya sadan ki karyavahi chalane dijijaye.

...(Vivadhan)
12.07 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Monday, August 01, 2022/Sravana 10, 1944 (Saka)
INTERNET

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